

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:4168
ANSWERED ON:29.08.2011
DER CAMPA
Bundela Shri Jeetendra Singh

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the Government has decided to constitute Compensatory Afforestation Fund Management and Planning Authority (CAMPA) at State level;
- (b) if so, whether the forest development works are not being completed in time due to non-receipt of deposit amount under CAMPA head by various States;
- (c) if so, the steps taken/being taken by the Government in this regard;
- (d) whether the Government has any plan to introduce new system under which the amount of CAMPA head would deposited in States and used according to prevailing guidelines; and
- (e) if so, the details thereof?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN)

The Compensatory Afforestation Fund Management and Planning Authority (CAMPA) at State level has been constituted in the concerned States/ UTs as per the Guidelines circulated to the States/ UTs on 15th July, 2009 after being approved by the Supreme Court of India vide their Order dated 10th July, 2009 in IA No.2143 in Writ Petition (Civil) No.202/1995;

&(c) Consequent to the constitution of State CAMPAs, the Central Government started releasing money to the States/ UTs in accordance with the guidelines and directions of the Supreme Court, to release Rs.1,000 crores in proportion of 10% of the principal amount pertaining to each State/ UT, and has released Rs.982.80 crores during 2009-10 and Rs.998.71 crores during 2010-11 to undertake various activities as proposed in the Annual Plans of Operation for protection of conservation of forests and wildlife ;

(d) No, Sir.

(e) Does not arise.